

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, Dated: 12-5-86

NOTIFICATION

No. 6702 (F.No.261/9/86-ITJ): In exercise of the powers conferred by sub-section(1) of section 122 of the Income-tax Act, 1961(43 of 1961) and in partial modification of the Board's Notification No.6544(F.No.279/143/84-ITJ) dated 24.12.85 in this regard, the Central Board of Direct Taxes, New Delhi hereby directs that the Appellate Asstt. Commissioner of Income-tax of the Range specified in column(2) of the Schedule below, shall perform his functions in respect of all persons and incomes assessed to income-tax or sur-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column(3) thereof, excluding all persons and income assessed to Income-tax over which the jurisdiction vests in the Commissioner of Income-tax(Appeals).

SCHEDULE

Sl.No.	Range	Income-tax Circles, Wards and Districts
1	2	3
1. Appellate Assistant Commissioner of Income-tax, Ahmedabad Range-VII, Ahmedabad.		1. Companies Circle-I, Ahmedabad. 2. Comp. Circle-II, Ahmedabad. 3. Comp. Circle-V, Ahmedabad. 4. Comp. Circle-VI, Ahmedabad. 5. Comp. Circle-VII, Ahmedabad. 6. Comp. Circle-VIII, Ahmedabad. 7. Comp. Circle-IX, Ahmedabad. 8. Comp. Circle-XV, Ahmedabad. 9. Non-resident Circle, Ahmedabad.

Whereas an Income-tax Circle, Ward or district or part thereof stands transferred by this Notification from one range to another range, appeal arisen out of the assessments made in that Income-tax Circle, Ward or District or part thereof, and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred, shall from the date this notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said circle, Ward or District or part thereof

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is transferred.

This Notification shall take effect from 1.5.86.

~~(Sunder Paul)~~

(A.K. Garg)

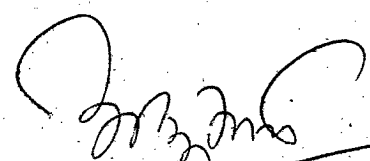
Under Secretary

Central Board of Direct Taxes

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to:-

1. The Chief Commissioner(Admn)& Commissioner of Income-tax, Gujarat-I, Ahmedabad.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. ADI(RS&P) Bulletin, New Delhi.
4. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
5. Ad.VI Section/LD Section.
6. ITCC Section-2 copies.


(A.K. Garg)

Under Secretary

Central Board of Direct Taxes